

timings of Goa-Bombay flights so as to have one flight in the morning and the other in the evening for convenience of the business community;

(b) if so, what are the details in this regard; and

(c) what steps Government have taken to fulfil this demand and when it is likely to be implemented?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) No. Sir.

(b) and (c) Due to shortage of aircraft capacity, it has not been found possible to increase the frequency.

Closing of IA office in Srinagar

1606. SHRI PAWAN KUMAR BANSAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines have closed their regular office in Srinagar;

(b) if so, what are the reasons therefor; and

(c) what steps have been taken to avoid inconvenience to passengers wanting to make bookings for travel from the city?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) to (c) The City Office of Indian Airlines at Srinagar has been functioning partially on account of law and order situation. Whenever there is normalcy and the local staff report for duties, passengers are attended to through a window and telephonic enquiries are also answered. However, when curfew is imposed, the City Booking Office cannot function. To avoid inconvenience to the passengers, enquiries/ticketing counters have been provided at Srinagar airport.

Proposal to name Delhi Airport after Sri Kamraj

1607. SHRI T. R. BALU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there had been any proposal to name the International Airport at Delhi (Terminal-II) after Sri Kamraj; and

(b) if so, what are the reasons for not accepting the proposals?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) The International Airport at Delhi has already been re-named as Indira Gandhi International Airport with effect from 19-11-85.

(b) Does not arise in view of (a) above.

Plant load factors of Power Stations

1608. SHRI KAPIL VERMA:

KUMARI ALIA:

SHRIMATI VEENA VERMA:

Will the Minister of ENERGY be pleased to state:

(a) what is the Plant load factor of power stations in various States and those managed by the Central Electricity Authority for this month as compared to the position six months ago; and

(b) whether there is any improvement or deterioration?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) and (b) The Central Electricity Authority does not operate any Power Station. A statement indicating State-wise plant load factor of thermal stations under various State Electricity Boards during August, 1989 & February, 1990 is enclosed.

Statement

State-wise Plant Load Factor of Thermal Power Stations in various State Electricity Boards during August, 1989 and February, 1990

Sl.No. State Electricity Board	Plant Load Factor (%)	
	August, 1989	February, 1990
1 Haryana	41.2	49.7
2 Rajasthan	51.9	40.2
3 Punjab	68.6	56.2
4 Uttar Pradesh	42.5	61.6
5 Gujarat	44.9	68.0
6 Maharashtra	49.2	65.8
7 Madhya Pradesh	45.2	59.6
8 Andhra Pradesh	43.4	76.8
9 Tamil Nadu	49.6	69.7
10 Karnataka	48.6	98.9
11 Bihar	29.5	34.8
12 Orissa	21.2	49.8
13 West Bengal	36.6	23.7
14 Assam	27.4	32.6

1609. [Withdrawn]

राजस्थान के लिए बिजली का कोटा

1610 डा. अब्दुल अहमद खान : क्या ऊर्जा मंत्री यह बताने की कोशिश करेंगे कि—

(क) राजस्थान, पंजाब तथा व्यास नदियों पर स्थित विद्युत परियोजनाओं से कितनी किलोवाटों के लिए बिजली-कितनी विद्युत का हिस्सा निर्धारित किया गया है तथा वास्तव में उन राज्यों को कितनी-कितनी विद्युत मिल रही है ; और वांछित परियोजना आनन्दपुर माहिल जल विद्युत परियोजना, सुदिसिपल जल विद्युत परियोजना 20000 डी.पी.के. 200 डी.पी.के. और आनन्दपुर जल विद्युत परियोजना से राजस्थान को बिजली मिलाने की योजना के अन्तर्गत बिजली का वितरण निर्धारित किया गया है और इस समय उस राज्य को कितनी बिजली प्राप्त हो रही है ;

(ख) क्या यह सच है कि उपर्युक्त परियोजना से प्राप्त होने वाली बिजली के वितरण से संबंधित मामला 10 मई, 1984 को उच्चतम न्यायालय को भेजा गया था ; यदि हाँ, तो इस संबंध में उच्चतम न्यायालय द्वारा दी गई सलाह का और क्या है और क्या उस सलाह के अन्तर्गत राज्यों को बिजली का वितरण किया जा रहा है ; और यदि नहीं, तो इसके क्या कारण हैं ; और

(ग) 26 जुलाई, 1988 को हुई योजना आयोग की बैठक में इस संबंध में क्या निर्णय लिया गया है ; और

ऊर्जा मंत्री, साथ में वाटर बिजनेस मंत्रालय का अतिरिक्त प्रभार (श्री आरिफ मोहम्मद खान) : (क) सूचना एकत्र की जा रही है और सभा पत्र पर रख दी जायेगी।

(ख) जी, नहीं।